

[श्री ज्ञान चन्द्र वर्मा]

ईक लडको को पढाने के लिए जो अच्छे से अच्छे उस्ताद, अध्यापक, मिल सकते है, उनकी नियुक्ति की जाये। इस लिए यह कह देना गलतफहमी है कि चूकि यूनिवर्सिटी ग्रान्ट्स कमीशन ने इमनिम क्वालिफिकेशनज मुकरर की है, इस लिए सब बराबर है।

12.54 hrs

#### RF DEVELOPMENTS IN TAMIL NADU

SHRI JYOTIRMOY BOSU (Diamond Harbour) What concrete steps he has taken on this issue, because a stage of deadlock has now been reached in this whole situation? After all these rituals of various narrations and statements, what are the concrete steps which he has taken on this question? We met you, Sir and made a submission to you in your Chamber

श्री अटल बिहारी वाजपेयी (खालियर)

अध्यक्ष महोदय, तामिलनाडू के बारे में आप ने क्या फैसला किया है ? राज्य सभा में कार्लिंग एटेंशन नोटिस आ गया है और यहाँ चर्चा करने का मौका भी नहीं दिया जा रहा है।

SHRI DINEN BHATTACHARYYA (Serampore) That is Paralok Sabha that is a House of Elders, ours is the Lok Sabha

श्री अटल बिहारी वाजपेयी आप ने इस पर विचार तो किया होगा।

अध्यक्ष महोदय . मैं इस पर गहरा चिन्तन कर रहा हूँ। मुझे पता नहीं कि

उन्होंने कैसे किया है। मैं सोचता हूँ कि अगर हम एक बात बलायेगे, तो उस का रथ असर होगा

श्री दीनेन भट्टाचार्य लोगो की समझ में नहीं नहीं आ रहा है। अंग्रेजी में बोलिये।

अध्यक्ष महोदय अच्छा है कि आप लोगो की समझ में नहीं आ रहा है।

श्री अटल बिहारी वाजपेयी अध्यक्ष महोदय, य हिन्दी भी समझत है। मतलब की बात सब समझते है।

अध्यक्ष महोदय आगे-पीछे माननीय सदस्य चाहे जो भाषा बोलें। लेकिन जब दूसरे देशों के लोग यहाँ आते है, तो वे अपनी भाषा में बोलें।

SHRI DINEN BHATTACHARYYA I shall speak in Bengali then, and you may kindly excuse me

अध्यक्ष महोदय तामिल में बोलिये, बंगाली में बोलिये लेकिन उन के सामने अंग्रेजी में न बोलिये। जब हम बाहर जाते है, तो वहाँ कहते है कि इन की अपनी भाषा नहीं है, अभी तक ये अंग्रेज की विदेशी जवान में बोलते हैं। माननीय सदस्य उर्दू में बोलें, बंगाली में बोलें। मैं पंजाबी में बोल लूँगा। हमारी भाषायें सब से अच्छी और पुरानी भाषायें है। लेकिन अगर आप को समझ में नहीं आ रहा है, तो मैं अंग्रेजी में बोल देता हूँ।

For the benefit of Shri Muruganatham and his other friends, I shall now speak in English. The hon. Member's name Shri Muruganatham is very interesting. It means in Hindi that he is taking chicken every day, but he is a vegetarian.

**SHRI M. KALYANASUNDARAM** (Tiruchirapalli): It is the name of the second son of Lord Shiva.

**MR. SPEAKER:** I am considering this. I do not know the back-ground of the calling-attention-notice admitted in the other House. I have to clearly see, once we start taking into account the conduct of the presiding officers or anything that happens inside the Legislative Assembly of a State, whether it is proper or not; if we start discussing it, then as referred to by one of the Members, our own conduct may sometimes be discussed in the Legislative Assemblies. But we have to see, leaving aside this aspect of the question, whether there is any constitutional breakdown. I have to ascertain whether there is any constitutional breakdown. The majority party is working there; they met yesterday, whether rightly or wrongly, and there was a motion of confidence in the Ministry. I would certainly like to have some report from the Governor. I would like to know whether the Governor has sent any report on the issues facing Tamil Nadu or not, and if I get it in time, my ruling will be ready there and then. But till then, I must keep watching, and I should not give a ruling which might set a bad example for the future, because a number of such things may happen. That is my view. I hope hon. Members will kindly keep waiting for some time....

**SHRI M. KALYANASUNDARAM:** I am on a different point, pertaining, of course, to Tamil Nadu.

**MR. SPEAKER:** But not on behalf of Shri K. Manoharan?

**SHRI M. KALYANASUNDARAM:** On my own behalf, Sir. Newspapers in Tamil Nadu have published certain reports regarding raids by income-tax officials and also the Enforcement Directorate, and they are giving their own indiscriminate details involving Ministers, MPs and houses connected with...

**MR. SPEAKER:** Let him kindly ask a question. This is not a subject for discussion. That is not a relevant question now. He may ask a question about it and not use this procedure....

**SHRI M. KALYANASUNDARAM:** Why should the Government not take this House into confidence and give us the details?

**MR. SPEAKER:** Let him follow the regular procedure of asking questions.

श्री अटल बिहारी वाजपेयी : आप ने कहा है कि आप सरकार से पता लगाएंगे कि गवर्नर की रिपोर्ट आई है या नहीं। सरकार की तरफ से जवाब देने के लिए कोई मंत्री तो होना चाहिए।

अध्यक्ष महोदय : क्या श्री राज बहादुर बता सकते हैं कि अंगर तामिलनाडू के गवर्नर की तरफ से कोई सूचना आई है, तो क्या आई है ?

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR):** I shall convey it to the Home Minister.

13 hrs.

अध्यक्ष महोदय : अंगर इनकी कोई सूचना आई है कि वह संविधान का कोई उल्लंघन या और कुछ हुआ है तो वह मुझे भी पता लगना चाहिए ताकि उस से मुझे सह्यता हो।

श्री इटल बिहारी वाजपेयी : अध्यक्ष महोदय, आप को याद होगा कि पश्चिम बंगाल में जब ऐसी परिस्थिति आई तो वहाँ के गवर्नर ने ग्रीकर के आचरण के बारे में एक रिपोर्ट भेजी थी। हमें देखना होगा कि गवर्नरों के आचरणों का भी कोई मानदंड है या अलग अलग राज्य में गवर्नर अलग अलग आचरण करेंगे।

SHRI JOYTIRMOY BOSU: I do not agree at all. In this context, allow me to say that what was done in regard to West Bengal was grossly wrong. We do not at all consider the Centre has any right to use the long stick in tackling matters concerning the States. Therefore, we should wait and see what happens.

MR SPEAKER: I am very happy that while supporting the Tamil Nadu case, he has taken this stand on the West Bengal issue. At that time, he was defending what was sought to be done. He has rightly understood it now.

SHRI JOYTIRMOY BOSU. Our Party line is always consistent.

I know you are always with me in your heart of hearts.

MR SPEAKER: Not always.

In the case of West Bengal, he had adjourned it *sine die*. Nothing was known as to what would happen. That was entirely a different case. The whole constitutional machinery was set at nought.

In the case of Punjab, as you know, a typically Punjabi attitude was taken. But we did not discuss it.

SHRI ATAL BIHARI VAJPAEYEE: We did.

MR. SPEAKER: We just discussed..

SHRI DINEN BHATTACHARYYA: Talked out.

MR. SPEAKER: Not the conduct of the Speaker.

SHRI ATAL BIHARI VAJPAYEE: No.

This time we would like to discuss vital constitutional issues involved in the Tamil Nadu crisis.....

MR SPEAKER: No, no.

SHRI JOYTIRMOY BOSU: You kindly get up after we finish.

MR SPEAKER I am not going to allow you to make more observations, I would like you to drop the matter.

SHRI S. M. BANERJEE (Kanpur). I have privilege motion.

SHRI DINEN BHATTACHARYYA:

I have a very brief submission. The Government of India have repatriated the Pakistani prisoners captured on the western sector, Pakistan has also done likewise about our men captured by them. So I emphatically demand of Government that they must come forward with a clear statement whether the emergency will be lifted or not.

MR. SPEAKER: I must have notice.

SHRI DINEN BHATTACHARYYA: I have sent you a notice under rule 377.

MR. SPEAKER: I receive so many of them. I cannot allow everybody.

SHRI DINEN BHATTACHARYYA:

The situation is already ripe for Government to immediately come forward with a statement saying that they will lift the emergency. One thousand young boys are detained under DIR.

MR. SPEAKER: I am sorry. He is speaking without being called.

He may send it to me. I will send it to Government.

SHRI DINEN BHATTACHARYYA: All right. But you ask him to make a statement.

MR. SPEAKER: He can only send a question—nothing else.

SHRI JYOTIRMOY BOSU: Yesterday we raised the issue of the looting and burning of some Muslim villages in U.P. The Deputy-Speaker had directed Government to make a statement.

MR. SPEAKER: I will enquire into it.

SHRI JYOTIRMOY BOSU: We are waiting for a statement.

We are living in a civilised country. We want a statement on this.

MR. SPEAKER: Papers to be laid on the Table.

13.04 hrs.

PAPERS LAID ON THE TABLE  
 REVIEW AND ANNUAL REPORT OF HINDUSTAN ORGANIC CHEMICALS LTD.  
 FOR 1970-71.

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): I lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Hindustan Organic Chemicals Ltd. for the year 1970-71.
- (2) Annual Report of the Hindustan Organic Chemicals Limited for the year 1970-71 along with the audited accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3906/72]

13.04½ hrs.

RE: QUESTION OF PRIVILEGE  
 (Query)

SHRI S. M. BANERJEE (Kanpur): What about my privilege motion?

MR. SPEAKER: That is under 115. I am sending it. As soon as the reply comes, I shall let him know.

SHRI S. M. BANERJEE: It is against Shri S. N. Mishra.

MR. SPEAKER: In regard to that, I am waiting for the member's explanation about it.

SHRI S. M. BANERJEE: This document is being circulated.

MR. SPEAKER: Mr. Mishra wanted some time and I gave it to him.

SHRI INDRAJIT GUPTA (Alipore): Time for what?

MR. SPEAKER: As the practice goes, we must ask the Member also as to what is the matter.

SHRI S. M. BANERJEE: I am leaving tomorrow afternoon. The 48 hours will expire tomorrow morning.

MR. SPEAKER: I think it should not be expiring. I should receive it today, unless the Member expired!

SHRI S. M. BANERJEE: It is a very slanderous document.

MR. SPEAKER: Anyway, I shall look into it. Kindly do not disturb.

13.06 hrs.

COMPANIES (AMENDMENT) BILL  
 APPOINTMENT OF MEMBER TO JOINT COMMITTEE

SHRI NAWAL KISHORE SHARMA (Dausa): I beg to move:

'That this House do appoint Shri Muhammed Sheriff to the Joint Committee on the Bill further to amend the